

(b) Accommodation comprising 21 beds has been provided by acquiring the palace property at Kovalam and renovating it. The land along the beach has also been acquired for housing various components of the Project. Action is in hand to obtain the necessary financial sanctions for the project. It is proposed to undertake the construction of 20 cottages shortly.

**पटना विश्वविद्यालय को केन्द्र का अधिकारिता के अधीन लाने का अनुरोध**

646. श्री सुरज प्रसाद : क्या शिक्षा तथा युवा सेवा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पटना विश्व-विद्यालय संघ से कोई ऐसा अभ्यावेदन प्राप्त हुआ है जिस में केन्द्रीय सरकार से पटना विश्व-विद्यालय को अपने अधिकार में लेने का अनुरोध किया गया है ;

(ख) यदि हां, तो अभ्यावेदन की मुख्य बातें क्या हैं ; और

(ग) सरकार ने इस सम्बन्ध में क्या कार्यवाही की है ?

†[REQUEST FOR BRINGING PATNA UNIVERSITY UNDER CENTRE'S JURISDICTION]

646. SHRI SURAJ PRASAD : Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether Government have received any representation from the Patna University Union requesting the Central Government to bring the Patna University under its jurisdiction;

(b) if so, what are the main features of the representation; and

(c) what action has been taken by Government in that regard?

शिक्षा तथा युवा सेवा मंत्री (प्रो० वी० के० आर० वी० राव) : (क) पटना विश्व-विद्यालय अध्यापक संघ से इस संबंध में एक जापन प्राप्त हुआ था ।

(ख) जापन की एक प्रतिलिपि संलग्न है । [देखिये परिशिष्ट 72, अनुपत्र संख्या 30]

(ग) संघ के सचिव को सूचित कर दिया गया है कि ऐसे मामले पर, पहले पहल राज्य सरकार द्वारा विचार किया जाना चाहिए और यदि प्रश्न पर पूरी तरह से विचार करने के बाद राज्य सरकार कोई प्रस्ताव भेजती है, तो केन्द्रीय सरकार विश्वविद्यालय अनुदान आयोग द्वारा उसकी जांच करवाने के लिए तैयार हो जाएगी ।

†[THE MINISTER OF EDUCATION AND YOUTH SERVICES (PROF. V. K. R. V. RAO) : (a) A Memorandum in this regard was received from the Patna University Teachers' Association.

(b) A copy of the Memorandum is attached. [See Appendix LXXII, Annexure No. 30]

(c) The Secretary of the Association has been informed that a matter such as this should, in the first instance, be considered by the State Government and if, after a full consideration of the question, the State Government makes a proposal, the Central Government will be willing to get it examined by the University Grants Commission.]

647. [Transferred to the 15th May, 1970]

SUBSTATES WITHIN STATES

648. SHRI THILLAI VILLALAN :  
SHRI KANCHI KALYANA-SUNDARAM :

SHRI T. K. SRINIVASAN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have any proposal under consideration to create sub-States within States; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SUKLA) :

(a) No, Sir.

(b) Does not arise.